WP(C) No. 404 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

14.05.2015

Heard Mr. D. Saikia, learned Sr. counsel assisted by Mr. H. Abraham, learned counsel for the petitioner.

Also heard Mr. N.D. Chullai, learned Sr. GA appearing for and on behalf of the State as well as other respondent's counsel.

Both the learned counsels submit at the Bar that exchange of pleading is complete.

List this matter on *15.06.2015* for hearing as suggested by the learned counsel for the petitioner.

JUDGE

D. Nary

CRL.PETN. No. 3 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

14.05.2015

Heard Mr. J.C. Gaur, learned counsel for the petitioner as well as Mrs. S.S. Gewali, learned counsel for the respondent.

Both the learned counsels submit that the matter may be fixed on 26.05.2015.

The respondent's counsel is directed to file the objection if any on or before the *26.05.2015*.

JUDGE

D. Nary

CRL.PETN. No. 36 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

14.05.2015

Heard Mr. K. Paul, learned counsel for the petitioner as well as Mr. R. Gurung, learned State counsel and Mr. L. Lyngdoh, learned counsel for the private respondent No. 2.

The learned counsel for the petitioner submits that, he is not prepared with the case today and seeks for a weeks' time.

Prayer is allowed.

List this matter on *26.05.2015* for hearing as a last chance.

JUDGE

D. Nary

WP(C) No. 76 of 2013
With WP(C) No. 77 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

14.05.2015

Heard Mr. M.F. Qureshi, learned counsel for the petitioner as well as Mr. K. Paul, learned CGC.

The learned counsel for the petitioner seeks 2(two) weeks' time to take further instructions.

Prayer is allowed.

List this matter after 2(two) weeks for hearing.

JUDGE

D. Nary

WP(C) No. 76 of 2013
With WP(C) No. 77 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

14.05.2015

Heard Mr. M.F. Qureshi, learned counsel for the petitioner as well as Mr. K. Paul, learned CGC.

The learned counsel for the petitioner seeks 2(two) weeks' time to take further instructions.

Prayer is allowed.

List this matter after 2(two) weeks for hearing.

JUDGE

D. Nary

WP(C) No. 317 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

14.05.2015

Heard Mr. A.H. Hazarika, learned counsel for the petitioner as well as Mrs. N.G. Shylla, learned State counsel.

Mrs. N.G. Shylla, learned State counsel honestly submits before the court that, she is not prepared with the case to argue the matter today and prayed for 2(two) weeks' time, to which Mr. A.H. Hazarika, learned counsel for the petitioner has no objection.

Prayer is allowed.

List this matter after 2(two) weeks for hearing.

JUDGE

D. Nary

WP(C) No. 386 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

14.05.2015

Heard Mr. K. Paul, learned counsel for the petitioner.

Other respondents have filed their counter affidavits.

Mrs. N.G. Shylla, learned State counsel declined to file the counter affidavit.

Mr. K.S. Kynjing, learned Sr. counsel is present on behalf of the respondents No. 2 and 3.

Mr. S. Chakravarty, learned counsel for the respondent No. 4 is on bereavement. Hence, he could not file the counter affidavit.

List this matter after 2(two) weeks for counter affidavit by the respondent No. 4 and further order.

JUDGE

D. Nary

WP(C) No. 395 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

14.05.2015

Heard Ms. Tanzing Yangkyi, learned counsel for the petitioner as well as Mr. K.P. Bhattacharjee, learned State counsel.

The learned counsel for the petitioner submits that, she desires to file the rejoinder affidavit.

Prayer is allowed.

List this matter after 2(two) weeks for rejoinder affidavit and further order.

JUDGE

D. Nary